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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

Contempt Petition (Civil) No. 255 of 1997
in O.A. No. 2826 of 1991

New Delhi, this the 26th day of November, 1997

Hon'ble Dr. Jose P. Verghese, Vice Chairman(J)
Hon'ble Mr. N. Sahu, Member (Admnv)

Smt. S. Ratna aged 60 years, Ex-Supdt.
of Nari Niketan, W/o Dr. K. Ratna, R/o
House No. 183, Sector 29, Noida (U.P.) - **PETITIONER**
(By Advocate - Shri R.R. Rai)

Versus

1. Shri P.V. Jaykrishnan, Chief Secretary,
Govt. of N.C.T. of Delhi, 5, Sham Nath
Marg, Delhi - 110 054.

2. Ms. Geeta Sagar, Director of Social
Welfare Deptt., Govt. of N.C.T. of Delhi,
Old I.I.I. Building, Canning Lane,
K.G. Marg, New Delhi - 110 001

-RESPONDENTS

(By Advocate - Shri Rajinder Pandita)

O R D E R (O R A L)

By Dr. Jose P. Verghese, VC(J).-

The petitioner is complaining that the respondents have not paid arrears and refixed the pension as per order dated 3.12.1996 passed in O.A. 2826 of 1991. It is also stated that the respondents have not paid the leave encashment as well as DCRG etc. in accordance with the rules.

2. The respondents on the other hand submitted that they have made all the payments and the cheques have been received by the petitioner. In this context they have presented before us three orders passed by them. They are taken on record.

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3. The respondents undertake\$ that they shall within two weeks from today convey to the applicant the details of the payment made indicating the way the respondents have worked out the arrears and all other payments in accordance with the above orders.

4. The respondents also submitted that in case any amount is still outstanding the petitioner can make a representation and within two weeks thereafter a reply will be given. On any payment still outstanding the respondents would also pay 9% per annum interest till the date of actual payment. With these, this C.P is disposed of. Notices issued are discharged.



(N. Sahu)
Member (Admnv)

rkv.


(Dr. Jose P. Verghese)
Vice Chairman (J)